

Respected Sir,
Kindly may be seen



GOVERNMENT OF ODISHA
ODISHA STATE LEGAL SERVICES AUTHORITY
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Sashikanta Mishra, O.S.J.S.
Member-Secretary
(in the cadre of District & Sessions Judge)

R. No. 62
31/8/16

L. No. 2759(30)/Dtd.30.08.2016

To
District Judge-cum-Chairman,
District Legal Services Authority,
ALL

Sub: **Appointment of staffs on short-term contract basis.**

Sir/Madam,

I am to say that one of the agenda for discussion in the 13th All India meet held at Ranchi was appointment of full time officers and supporting staff in each District Legal Services Authority. It was unanimously resolved in the meet that the SLSAs after assessing their requirement and with approval of the Hon'ble Executive Chairperson may appoint the required no. of supporting staff in different category on short-term contract basis. Information collected from all the DLSAs of the State on staff position and requirement would indicate that all most all the DLSAs are running short of subordinate staff.

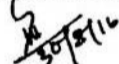
Under the above noted circumstances, I am directed to intimate that the Hon'ble Executive Chairman has been pleased to approve engagement of retired Court/Government employees to discharge duties of Head Clerk and Stenographer (one each for every DLSA) on consolidated pay of Rs.25,000/- and Rs.20,000/- respectively, on short-term contract basis for a period of one year

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from the date of joining or till creation and filling up the posts by regular process. It may be noted that persons desirous of seeking such engagement should be retired Court/Government employees and not be more than **64 years of age** on the date of application. The engagement as above may be made by conducting a **walk-in-interview** after publishing a **short advertisement** in one local newspaper with all other details posted in the official website of DLSA/Court, notice board of Collectorate etc. The recruitment committee already formed in the DLSAs for the ongoing recruitment of posts in DLSAs and TLSCs may be entrusted to look after engagement of the short-term contractual staff and decision of the committee in this regard shall be binding and final. The entire process of engagement be completed within two months hence under intimation to this office.

The expenses towards the remuneration for the above posts may be met out of **NALSA grant**.

Yours faithfully



Member Secretary